

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:7187
ANSWERED ON:21.05.2012
MAXIMUM SPEED LIMIT OF VEHICLES
Vijayan Shri A.K.S.

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government is planning to make amendments in the Motor Vehicle Act, 1988 by defining maximum speed limit on highways and driving norms;
- (b) if so, whether an expert committee has been constituted by the Government to overhaul driving norms in the country, which includes putting up an age limit on people eligible to drive and taking training from recognized driving schools; and
- (c) if so, the details thereof and the time by which the recommendations of the expert committee are likely to be submitted?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS (DR. TUSHAR A. CHAUDHARY)

- (a) Maximum speed limit of motor vehicles in a public place was notified by the Central Government vide S.O.425(E) dated 09.06.1989, issued in exercise of the powers conferred by sub-section (1) of Section 112 of the Motor Vehicles Act, 1988.
- (b) & (c) A Committee under the Chairmanship of Shri S.Sundar, Distinguished Fellow, The Energy and Resources Institute (TERI) and former Secretary in the Ministry of Surface Transport was set up in September 2009 to review the Motor Vehicles Act, 1988 in a comprehensive manner. The Committee submitted its report to the Ministry on the 2nd February, 2011.